Implementation of e-prisons system in Odisha

3099. SHRI NARENDRA KUMAR SWAIN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government of India has received a proposal from the Government of Odisha for implementation of the e-Prisons System; and
- (b) if so, what steps have been taken by Government for apportional of the proposal and release of funds?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) A proposal has been received from the Government of Odisha for implementation of the e-Prison project. Proposals are examined and approved on the basis of availability of funds.

NGOs losing their registration under FCRA

3100. DR. VINAY P. SAHASRABUDDHE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) how many voluntary organisations or NGOs including charitable trusts in the country are currently registered under the Foreign Contribution Regulation Act;
- (b) how many have lost their FCRA registration during the year 2015-16 and the names of these organizations and the reasons for losing their registration; and
- (c) the action Government has taken against those organisations that have seriously violated the FCRA regulations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) As on 31.10.2016, more than 33000 associations are registered under Foreign Contribution (Regulation) Act, 2010.

- (b) In 2015-16, more than 10000 registration certificates were cancelled due to violation of provisions of FCRA, 2010 and rules made thereunder. List of such associations is available on MHA's website www.fcraonline.nic.in.
- (c) The acceptance and utilization of foreign contribution by Persons/associations is regulated under the provision of FCRA, 2010 and rules made there under. Actions including cancellation of registration u/s 14 of FCRA, suspension of registration u/s 13 of FCRA and putting the organization under prior permission category u/s 11 of the Act are taken against the organizations found involved in serious violation of FCRA provisions.